

## Annexure – 9

Name of the corporate debtor: M/s Kerala Chamber of Commerce and Industry ; Date of commencement of CIRP: 21/02/2022 ; List of creditors as on: 17/03/2023

List of other creditors (Other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	DCB Bank	08.03.2022	3,19,271.00	2,21,465.00	Rent deposit	NIL	NIL	No	NIL	NIL	97,806.00	NIL	Interest calculated @ 24% compounded. Simple interest @12% admitted.
2	Dr Thomas K Paulose	07.03.2022	7,00,00,000.00	-		NIL	NIL		NIL	NIL	7,00,00,000.00	NIL	The claim is not admitted for the want of documents substantiating the claim.
3	Adv. Tom K Thomas	07.03.2022	14,65,250.00	7,32,625.00	Award & Compensation	NIL	NIL	No	NIL	NIL	7,32,625.00	50% allowed	Only 50% admitted. Balance amount can be claimed from Cherupushpam Films. Interest @ 10% on the award amount not calculated by the claimant, hence not considered.
4	Dr. Ashok Cheriyan	06.03.2022	9,86,800.00	-	Interior Furnishing	NIL	NIL	No	NIL	NIL	9,86,800.00	NIL	Amount spend on interior furnishing cannot be admitted.
5	R1 International (India) Pvt Ltd	07.03.2022	3,53,46,728.00	2,86,70,463.00	Award & Compensation	NIL	NIL	No	NIL	NIL	66,76,265.00	NIL	Rent paid for another premise due to non delivery of the office space in KTC cannot be admitted.
6	Lalu Samuel	08.03.2022	57,50,000.00	57,50,000.00	Award & Compensation	NIL	NIL	No	NIL	NIL	-	NIL	
7	V Narayanan Kutty	07.03.2022	2,50,000.00	1,25,000.00	AWARD FEE	NIL	NIL	No	NIL	NIL	1,25,000.00	50% allowed	50% Arbitration cost is taken as principal amount and balance amount can be claimed from Cherupushpam films
8	M U Vijayalakshmi	07.03.2022	2,87,950.00	2,87,950.00	AWARD FEE	NIL	NIL	No	NIL	NIL	-	NIL	Loss of rent and arbitration expenses admitted
9	Davidroots LLP - Arun David	08.03.2022	10,23,56,131.00	10,23,56,131.00	AWARD FEE	NIL	NIL	No	NIL	NIL	-	NIL	
10	M K Ali Koya	08.03.2022	5,73,39,000.00	5,73,39,000.00	Award & Compensation	NIL	NIL	No	NIL	NIL	-	NIL	Loss of rent as per the arbitration award
11	Cherupushpam Films Pvt Ltd	08.03.2022	1,36,64,082.00	1,31,41,261.00	Award	NIL	NIL		NA		5,22,821.00	NIL	Interest calculation statement not provided, Award claim

12	Dr.Thomas Mattathil	06.04.2022	35,97,000.00	4,95,375.00	Award & Compensation	NIL	NIL	No	NIL	NIL	31,01,625.00	NIL	Stamp duty and registration charges not admitted, Damages as per arbitration award 470000 admitted, half of arbitration costs admitted as per arbitration award, rent claimed not admitted, case fees and expenses not admitted.
13	Sebastian George	23.04.2022	75,000.00	75,000.00	Award Compensation	NIL	NIL	No	NIL	NIL	-	NIL	Arbitrator fee as per the Arbitration Award claimed in Form CA admitted here. The claimant has not provided claim in Form F, which we have emailed and requested for.
14	Schindler India Pvt Ltd	21.07.2022	52,85,024.00	52,85,024.00	Award Compensation	NIL	NIL	No	NIL	NIL	-	NIL	Arbitration award passed by Sri. M N Krishnan in Arb Rqst No.2/2017 dtd 15-12-2020 for the amount due on the installation of elevators and escalators
<b>Total</b>			<b>29,67,22,236.00</b>	<b>21,44,79,294.00</b>							<b>8,22,42,942.00</b>		